

**National Company Law Tribunal**

**Allahabad Bench**

**CP NO.91(ND)/2015**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2017**

**NAME OF THE COMPANY: Aslam Carpets(pvt) Ltd.**

**SECTION OF THE COMPANIES ACT: u/s 397/398 of Companies Act,1956**

| <u>Sl. NO.</u> | <u>Name</u> | <u>Designation</u> | <u>Dated 14.02.2017</u> | <u>Representation</u> | <u>Signature</u> |
|----------------|-------------|--------------------|-------------------------|-----------------------|------------------|
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|           |                             |                          |                                |                   |                    |
|-----------|-----------------------------|--------------------------|--------------------------------|-------------------|--------------------|
| <u>1.</u> | <u>Bipin Lal Srivastava</u> | <u>CP No.91(ND)/2015</u> | <u>Aslam Carpets(Pvt) Ltd.</u> | <u>Petitioner</u> | <u>[Signature]</u> |
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2. The case is fixed today for proof of service to be filed by the petitioner by issuing a fresh notice through Registered Post to the respondents. Shri Bipin Lal Srivastava Learned Counsel for the Petitioner informed that an affidavit of proof of service along with a copy of the receipt of the speed post has earlier been filed. The same was dispatched on 13.01.2017 to respondent's residence at Bhadhoi. Therefore, there can be reasonable presumption that notices have been served as not returned back by the post. However, a conclusive proof eg. acknowledgement of receipt of the speed post is not available on record. Therefore, the petitioner counsel is further directed to find out the present status delivery through the speed post from the website of India Post. Thereafter only this Court may proceed for passing a consequential order against the respondent. The case may be listed on 6<sup>th</sup> March,2017.

[Signature]  
SH. H.P. CHATURVEDI (Judicial Member)

Later on

Sri Bipin Lal Srivastava represented that due to some personal difficulty the date of hearing may be rescheduled as the petitioner would not be available as she is undergoing with her treatment at Bangalore. Considering such request the hearing dates rescheduled 20<sup>th</sup> March,2017. Ld. Counsel for petitioner further pointed out that petitioner now propose to move an application for contempt of Company Law Board's order. The petitioner is at liberty to move such application after completing all the prescribed formalities. It can be filed in the Registry of this Tribunal and if it is filed so then petitioner's counsel shall issue a fresh notice to the respondents in along with a copy of the contempt application also. The matter to be listed on 20.03.2017.

[Signature]  
SH. H.P. CHATURVEDI (Judicial Member)

14/02/2017